

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-289(ND)2018

IN THE MATTER OF:

Mr. Ashok Kumar Gupta

Vs

M/s Goal India Foundation

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 59(7) IBC Code, 2016

Order delivered on 25.07.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/applicant :

For the Liquidator

: Mr. Abhishek Anand, Mr. Anant A. Pavgi, Adv.

ORDER

Learned counsel for the petitioner is present and represents that in compliance with the direction dated 13.06.2018 memorandum and articles of the company has been duly filed and it is also seen from the records that as per the direction given by this Tribunal a correlation statement in relation to the compliances which are required to be done under the provision of Section 59 of IBC, 2016 read with attendant rules/regulation prescribed by IBBI is represented to be carried out. Heard the petitioner. Subject to clarification, Orders are reserved.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar



(R. VARADHARAJAN)
MEMBER (JUDICIAL)